



W.P.No.21681 of 2022

IN THE HIGH COURT OF JUDICATURE AT MADRAS

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DATED: 17.08.2022

CORAM:

THE HONOURABLE MR.JUSTICE N.SATHISH KUMAR

W.P.No.21681 of 2022

K.Muthu

.. Petitioner

Vs.

1. The State rep by
The Superintendent of Police,
Villupuram, Villupuram District.

2. The Inspector of Police,
Thiruvannainallur Police Station,
Villupuram Districts.

.. Respondents

Prayer: Writ Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Certiorarified Mandamus calling for the records pertaining to the order passed by the second respondent bearing Seyalmurai Aana No.07/H4/KAA.NI/2022, dated 11.08.2022 and to quash the same as illegal and consequently direct the respondents to grant permission to conduct protest with microphone by giving petition to buffalo pursuant to petitioner's representation dated 06.08.2022 and 11.08.2022.

For Petitioner : Mr.R.Thirumoorthy

For Respondents : Mr.E.Raj Thilak
Additional Public Prosecutor



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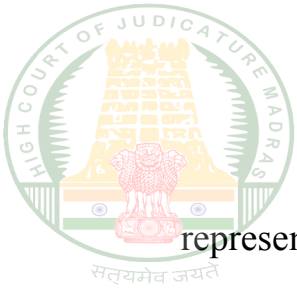
ORDER

Challenging the order passed by the second respondent dated 11.08.2022 and seeking permission to conduct protest with microphone by giving petition to buffalo pursuant to petitioner's representation dated 06.08.2022 and 11.08.2022, this writ petition has been filed.

2. At the outset, this Court is of the view that to make such democratic protest, animals need not be subjected to cruelty. Therefore, the prayer as sought for by the petitioner to take buffalo or any other animal and keep them from morning to evening cannot be permitted. Such act itself would amount to cruelty of the animals and violation of the Prevention of Cruelty to Animals Act, 1960.

3. Such view of the matter, the prayer as sought for by the petitioner is negatived, however, at this stage, the learned counsel appearing for the petitioner submitted that they may be permitted to conduct democratic protest without any animal being taken there.

4. Accordingly, the respondent police is directed to consider the



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representation of the petitioner and grant permission in the place earmarked

by the police with all usual conditions. The writ petition is disposed of

accordingly. No costs.

17.08.2022

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To

1. The Superintendent of Police,
Villupuram, Villupuram District.
2. The Inspector of Police,
Thiruvannainallur Police Station,
Villupuram Districts.



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N.SATHISH KUMAR, J.

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